

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No.303 of 2013 &**  
**I.A. No. 401 of 2013**

**Dated : 21<sup>st</sup> November, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. Bangalore Electricity Supply  
Company Ltd. & Ors.**

**..... Appellant(s)**

**Versus**

**M/s. GMR Energy Ltd. & Ors.**

**..... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. Anand K. Ganesan

Counsel for the Respondent (s) : Mr. C.S. Vaidyanathan, Sr. Adv.  
Mr. Gopal Jain  
Mr. Alok Shankar

**ORDER**

Admit. Issue notice in the Appeal as well as in I.A. No. 401 of 2013 (Appl. for stay). Mr. Gopal Jain takes notice on behalf of Respondent No.1 and Mr. M.G. Ramachandran takes notice on behalf of Respondent No.2. Notice be issued to the other Respondents returnable on 25.11.2013. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the I.A. No. 401 of 2013 for hearing on **25.11.2013.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**